

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF  
**[NETSOFT CONSULTING SERVICES PRIVATE LIMITED]**

**RELEVANT PARTICULARS**

1.	Name of corporate debtor	Netsoft Consulting Services Private Limited
2.	Date of incorporation of corporate debtor	07-June-2001
3.	Authority under which corporate debtor is incorporated / registered	ROC -Delhi
4.	Corporate Identity No./Limited Liability Identification No. of corporate debtor	U72200DL2001PTC111167
5.	Address of the registered office and principal office (if any) of corporate debtor	24, 2nd Floor, Community Centre, East of Kailash, New Delhi-110 065
6.	Insolvency commencement date in respect of corporate debtor	03-December-2019 (Order uploaded on NCLT website on 04-December-2019)
7.	Estimated date of closure of insolvency resolution process	31-May-2020 (180 days from Insolvency commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sandeep Kumar Agrawal IBBI/IPA-001/IP-P01135/2018-19/11828
9.	Address and e-mail of the interim resolution professional, as registered with the Board	523, Pocket- E, Mayur Vihar, Phase-2, Delhi- 110 091 E-mail:lrpnetsoft@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	523, Pocket- E, Mayur Vihar, Phase-2, Delhi- 110 091 E-mail:lrpnetsoft@gmail.com
11.	Last date for submission of claims	17- December-2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: <a href="http://www.ibbi.gov.in/home/downloads">www.ibbi.gov.in/home/downloads</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Netsoft Consulting Services Private Limited on 03-December-2019 (Order uploaded on NCLT website on 04-December-2019).

The creditors of Netsoft Consulting Services Private Limited, are hereby called upon to submit their claims with proof on or before 17-December-2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [ NA ] in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

Sd/-

**Sandeep Kumar Agrawal**

Interim Resolution Professional of

Netsoft Consulting Services Private Limited

Regn. No :IBBI/IPA-001/IP-P01135/2018-19/11828

Date : 07.12.2019

Place: New Delhi

